

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-105

(IB)-373(PB)/2018
New IA/2246/2024

IN THE MATTER OF:

Indian Overseas Bank

Vs.

M/s. JMD Oils Pvt. Ltd.

....Applicant

.....Respondent

SECTION

U/s 7 of (IBC) in Liq.

Order delivered on 08.05.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

For the Liquidator : Mr. Gautam Singhal, Mr. Rajat Chaudhary, Ms. Aastha
Vishnoi, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/2246/2024:-

This is the 13th Progress Report filed by the Liquidator in terms of Regulation 15 of the IBBI (Liquidation Process) Regulations, 2016 for the quarter ended on 31.03.2024. Heard the submissions made by Ld. Counsel on behalf of Liquidator. The Progress Report for the quarter ended on 31.03.2024 is taken on record with just exceptions. With these observations, the present application i.e. New IA/2246/2024 is **disposed off**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)